

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 3677/2013

New Delhi, this the 30th day of November, 2017

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Bhupender
Constable (Ex.) of Delhi Police
PIS No.29102762
Aged about 31 years
S/o Shri Sita Ram
R/o Vill.: Fatehpuri, Post: Niwada
Distt.: Jhajjar, Haryana. ... Applicant

(By Advocate : Shri Anil Singal)

Versus

1. Union of India
Through its Secretary
Ministry of Home Affairs
North Block, New Delhi.
2. Commissioner of Police
PHQ, IP Estate
New Delhi. ... Respondents

(By Advocate : Ms. Sangita Rai with Shri Pradeep Singh Tomar)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

When this matter is taken up for hearing, the learned counsel for the applicant submits that substantial relief have been granted by the respondents.

2. In the circumstances, the O.A. is disposed of, as no further orders are necessary. However, the applicant is at liberty to avail his remedies, in accordance with law, if he is so advised. No order as to costs.

(NITA CHOWDHURY)
Member (A)

(V. AJAY KUMAR)
Member (J)

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